

(a) whether the patients in all Government Hospitals in Delhi have to purchase medicines from the market;

(b) if so, whether Government have discontinued supplying medicines to patients free of cost;

(c) if so, the reasons therefor;

(d) if not, whether Government propose to get the matter enquired into; and

(e) the steps likely to be taken by Government to supply medicines free of cost to the patients?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (e). In the Government Hospitals in Delhi, Indoor patients in General Ward as well as out-door patients, are supplied medicines free of cost as per approved list of medicine.

Recovery of E.P.F. Arrears

438. SHRIMATI CHENNUPATI VIDYA: Will the Minister of LABOUR be pleased to state:

(a) the progress made by the "recovery machinery" appointed to expeditiously realise Employees Provident Fund arrears from defaulting employers so far;

(b) whether this machinery would be of permanent nature;

(c) whether this machinery will also look into the other grievances like delayed payment of E.P.F. and loan etc. to employees; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Recovery Machinery of the E.P.F.

Organisation has started functioning with effect from 1st July, 1990. It is, therefore, too early to assess the progress of work done by it.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Housing Target Under the Scheme, 1979

439. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the registered applicants with the D.D.A. since 1979 have suffered substantial financial loss due to the D.D.A. not meeting the housing target,

(b) if so, the details of measures taken to ensure that these registrants do not suffer any more financial loss and are provided flats at the rate prevailing in early 1990 if not in 1979 irrespective of the allotments made to them in the coming years;

(c) whether Government had targetted to allot flats to registered applicants of 1979 by 1992; and

(d) if so, the reasons for not maintaining that target and shifting the same to March, 1994?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) The flats are allotted from time of time on no profit no loss basis, taking into account actual prevailing construction cost, market rate of material, labour, land cost etc.

(c) No, Sir.